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The Secretary Bihar Legislative Assembly Patna.

Declaration by Guddi Devi, Member of 15 Bihar Legislative Assembly From 29, Runnisaidpur General Assembly constituency, Districtsitamarhi About The Assets and Liabilities(Movable and immovable) of and Dependants Under section-75A Herself, Spouse Representation of the peoples act, 1951.

1.Guddi Devi, wife of Sri Rajesh Chaudhary, aged about-33 years, resident of village -Bagahi, P.O.-Ramnagar, P.S.-Runnisaidpur, District-Sitamarhi, do hereby solemnly affirm and state on oath as under:-

(1) Details of PAN and status of filing of Income Tax Return:

SI No.	Names	Permanent Account Number	The financial year for which the last Income Tax Return has been filed	Total income shown in income Tax Return(in Rupees)
1.	Self-Guddi Devi	AJLPD9984A	2013-14	3,14,481/-
2.	Spouse- Rajesh Chaudhary	AMGPC6323G	2013-14	3,28,890/-
3.	Dependant-1	NIL	NIL	NIL
4.	Dependant-2	NIL	NIL	NIL
5.	Dependant-3	NIL	NIL	NIL.

(2) Th following case(s) is/are pendin against me in which cognizance has been taken by the court:-

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SI No.	Offence	Description
(a)	The details of cases where the court has taken cognizance sections of the Act and description of the offence for which cognizance taken:	NIL
(b)	Name of the court, Case No. and date of order taking cognizance	NIL
(c)	Details of Appeal(s)/Application (s)for revision(if any)filed against the above order(s)	

3. Case in which I have been convicted by a court of law (other those referred to in form 26):

(a)	The details of cases, Sections of the Act and description of the offence for which convicted:	
(b)	Name of the court(s), case no. and Date(s) of order(s)	NIL
(c)	Punishment imposed	NIL

(4) That I give here in below the details of the assets(immovable,movable,bank,balance etc.)of myself, my spouse and all dependents:-

A. DETAILS OF MOVABLE ASSETS:

(Note:

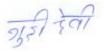
 Assents in joint name indicating the extent, of joint ownership will also have to be given

In case of deposit/investment, the details including Account Number First Date of Deposit, the scheme. Name of Bank /Institution and Branch are be given.

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- Value of Bond/shares/Debentures as per the latest marker value in stock-Ex-change in respect of listed companies and as per books in the case of non listed companies should be given.
- Dependant, here means a person substantially dependant on the income
 of the candidate. Details including amount is to be given separately in
 respect of each investment).

SI No	Description	self	Spouse(s) Rajesh chaudhary	Depe ndan t-1 Arya	Depe ndant -2	Depe ndant -3
(1)	Cash in hand	2,09,000/-	2,04,000/	NIL	NIL	NIL
(2)	Details of Deposits in Bank accounts(F DRs, Term Deposits and all other types of Deposits including saving account) Deposit with Financial Institutions Non Banking Financial	BidhanMan dal Branch amount Rs.9,25,994 /-A/C No. 108394647 72 (b) Central Bank of india ,Runnisaidp ur Branch, A/C No- 308616838	Amount Rs.15,18,800 /(b) Bank of india Boring Road,patna A/C No.44281031 0000041 Amount- 9,80104/ (c) Bank of Baroda, Sitamarhi,A/		NIL	NIL



	Companies and cooperative societies and the amount in each such deposit		077 Amount- 1,15,178/	NII	NIII	NIII
(3)	Details of investment in Bonds, Debentures /Shares and units in companies/ Mutual F unds and others and the amount	NIL	NIL	NIL	NIL	NIL
(4)	Details of investment in NSS, Postal Savings Insurance Policies and investment in any Financial Instrument inPostOffic es or Insurance Company andthe amount	No. 537875111 4 Value Rs. 10,00,000/-	Policy No.53787504 8 value		NIL	NIL

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(5)	Personal loans/advan ce given to any person or including firm Company Trust etc.and other receivables from debtors and the amount	NIL	NIL	NIL	NIL	NIL
(6)	Motor Vehicles/Ai rcrafts/yach ts/ships(det	0/-	No.BRO- 1PC-6260 Model-2011	NIL	NIL	NIL
(7)		Rs.11,00,00 0/-,silver 500gm			NIL	NIL

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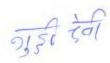
(8)	Any other assets such as value of claims/interest		NIL	NIL	NIL	NIL
(9)	Gross Total value	34,78,259	54,98,082/-			

B. DETAILS OF IMMOVABLE ASSETS

(Note: 1. Properties in joint ownership indicating the extent of joint ownership will also have to be indicated

Each land or building or apartment should be mentioned separately in this format)

SI No.	Description	self	Spouse(s) Rajesh chaudhary	Depend ant 1 Arya	Depe ndan t2	Dep enda nt 3
1.	(A) Agricultural land Location(s) survey Number(s) Area(Total measurement in acreas)	1/3 rd share village- Bagahi Khata No.753 Plot No.1098,07 decimal	village-Bagahi Khata No.753,plot no.393,392,287,2 86,999,196, Khata No. 145(Ka) Plot No.1451, 1 Acre 1.5 decimal	NIL	NIL	NIL
	Whether inherited property(yes or no)	No	YES	NIL	NIL	NIL
	Date of	04.10.2006	NA	NIL	NIL	NIL



	purchase(in case of self acquired property)			NIII	NIL	NIL
	Cost of land (in case of purchase) at the time of purchase	Rs.25,000/- (approx.)	NA	NIL		
	Any investment on the land by way of development,co nstruction etc.	NIL	NIL	NIL	NIL	NIL
	Approximate Current market value	Rs.60,000/-	4,10,000/-	NIL	NIL	NIL
	(B) Agricultural land Location(s) survey Number(s)	1/3 rd share village- Bagahi Khata No.754 Plot No.1094,07 decimal	NIL	NIL	NIL	NIL
	Area(Total measurement in acreas)	1 AV 48 15	NIL	NIL	NIL	NIL
	Whether inherited property(yes or no)	NO	NIL	NIL	NIL	
,		04.10.200 6	NIL	NIL	NIL	NIL

of self acquired prop				12	
case of purchase) at the time of purchase	Rs.45,000/- (approx.	NIL	NIL	NIL	NIL
Any investment on the land by way of development,co nstruction etc.	NIL	NIL	NIL	NIL	NIL
Approximate Current market value	Rs.70,000 /-	NIL	NIL	NIL	NIL
(c) Agricultural land Location(s) survey Number(s)	1/3 rd share village- Bagahi Khata No.753 Plot No.999,	NIL	NIL	NIL	NIL
Area(Total measurement in acreas)	5.5 decimal	NIL	NIL	NIL	NIL
Whether inherited property(yes or no)	NO	NIL	NIL	NIL	NIL
	04.10.2006	NIL	NIL	NIL	NIL
Cost of land (in case of purchase		NIL	NIL	NIL	NIL

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) at the time of purchase					
Any investment on the land by way of development,co nstruction etc.	NIL	NIL	NIL	NIL	NIL
Approximate Current market value	38,000/-	NIL	NIL	NIL	NIL
(D) Agricultural land Location(s) survey Number(s)	1/3 rd share village- Bagahi Khata No.854 Plot No. 1292&1293	NIL	NIL	NIL	NIL
Area(Total measurement in acreas)	54 decimal	NIL	NIL	NIL	NIL
Whether inherited property(yes or no)	No	NIL	NIL	NIL	NIL
	04.10.2006	NIL	NIL	NIL	NIL
Cost of land (in case of purchase) at the time of purchase		NIL	NIL	NIL	NIL
Any investment	NIL	NIL	NIL	NIL	NIL

	on the land by way of development,co nstruction etc.					
	Approximate Current market value	2,22,000/-	NIL	NIL	NIL	NIL
(2)	Non Agricultural land Location(s) survey Number(s)	NIL	Runnisaidpur khata No.1563,khesra no.8921	NIL	NIL	NIL
	Area(Total measurement in sq.ft.)	NIL	22 decimals	NIL	NIL	NIL
	Whether inherited property(yes or no)	NIL	NO	NIL	NIL	NIL
	Date of purchase(in case of self acquired property)	NIL	18.01.2008	NIL.	NIL	NIL
	Cost of land (in case of purchase) at the time of purchase	NIL	Rs.10,00,000/- (approx)	NIL	NIL	NIL
	Any investment on the land by way of development,co nstruction etc.	1.000	Rs.3,00,000/-	NIL	NIL	NIL
	Approximate	NIL	Rs.18,00,000/-	NIL	NIL	NIL

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	Current market value					-
(3)	Commercial Buildings(Unde r_construction) in cluding apartments) Location(s) survey Number(s)	NIL	NIL	NIL	NIL	NIL
	Built up Area(Total measurement in sq.ft.)	NIL	NIL	NIL	NIL	NIL
	Whether inherited property(yes or no)	NIL	NIL	NIL	NIL	NIL
		NIL	NIL	NIL	NIL	NIL
	Cost of land (in case of purchase) at the time of purchase	NIL	NIL	NIL	NIL	NIL
	Any investment on the land by way of development,co nstruction etc.		NIL	NIL	NIL	NIL
	Approximate Current market	NIL	NIL	NIL	NIL	NIL

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	value		and and an an an	X 111	NUL	NIII
(4)	Residential Buildings including apartments) (A) Location(s) survey Number(s)	NIL	1/3 rd share Raja Bajar,patna Khata No.259 khesra no.1007		NIL	NIL
	Area(Total measurement in sq.ft.)	NIL	2 Katha 8 Dhurs(3267 sq.ft.)	NIL	NIL	NIL
	Built up Area(Total measurement in sq.ft.)	NIL	150 sq.ft.	NIL	NIL	NIL
	Whether inherited property(yes or no)	NIL	NO	NIL	NIL	NIL
		NIL	23.12,2008	NIL	NIL	NIL
	Cost of land (in case of purchase) at the time of purchase		Rs.38,53,000/-	NIL	NIL	NIL
	Any investment on the land by way of development,co		NIL	NIL	NIL	
-	Approximate	NIL	69,00,000/-	NIL	NIL	NII

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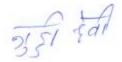
	Current market value					2111
	(B)Locations survey Number(s)	NIL	1/3 rd share Raja Bajar,patna Khata No.259 khesra no.1007		NIL	NIL
	Area(Total measurement in sq.ft.)	NIL	2 Katha 8 Dhurs(3267 sq.ft.)	The second second	NIL	NIL
	Built up Area(Total measurement in sq.ft.)	NIL	400 Sq.ft.	NIL	NIL	NIL
	Date of purchase(in case of self acquired property)	NIL	23,2,2011	NIL	NIL	NIL
	Cost of land (in case of purchase) at the time of purchase	NIL	38,40,000/-	NIL	NIL	NIL
	Any investment on the land by way of development,co nstruction etc.	NIL	NIL	NIL	NIL	NIL
	Approximate Current market value	NIL	67,00,000/-	NIL	NIL	NIL
(5)		C. CONTROL	NIL	NIL	NIL	NIL
(6)		3,90,000/-	1,58,00,000/-	NIL	NIL	NII

current market value (1) to (5)	
above	

(5) I give here in below the details of my liabilities/over dues to public financial institutions and government dues:-

(Note: please give separate details of name of Bank,institution,entity or individual and amount for each item)

SI No.	Description	self	Spouse(s) Rajesh chaudhary	Depend ant 1 Arya	Depe ndan t2	Dep enda nt 3
(1.)	Loan or dues to Bank/Financial Institution(s) Name of Bank of FI Amount outstading Nature of Loan	Vehicle Loan from Bihar Legislative Assembly Rs.8,00,00	Vehicle Loan from Bank of india,Boring canal Road Patna Rs.15,00,000/-	NIL	NIL	NIL
	Any other Liability	NIL	NIL	NIL	NIL	NIL
	Grand Total liabilities	NIL	NIL	NIL	NIL	NIL
(2)	Government Dues: Dues to departments dealing with Government accommodatio	NIL	NIL	NIL	NIL	NIL



Dues to departments dealing with supply of water	NIL	NIL	NIL	NIL	NIL
Dues to departments dealing with supply of electicity	NIL	NIL	NIL	NIL	NIL
Dues to departments dealing with supply of Telephone/mob iles	NIL	NIL	NIL	NIL	NIL
Dues to departments dealing with Government transport(inclu ding aircrafts and helicopters)	NIL	NIL	NIL	NIL	NIL
Income tax Dues	NIL	NIL	NIL	NIL	NIL
Welth tax Dues	NIL	NIL	NIL	NIL	NIL
Service Tax D	NIL	NIL	NIL	NIL	NIL
Municipal/Prop erty Tax Dues	NIL	NIL	NIL	NIL	NIL
Sales Tax Dues	NIL	NIL	NIL	NIL	NIL
Any other Dues	NIL	NIL	NIL	NIL	NIL
Grand total of all Govt.dues	NIL	NIL	NIL	NIL	NIL

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- (6) Details of profession or occupation
- (a) Self
- (b) spouse
- (7) My educational qualification is as under: Intermediate

(Give details of highest school/university education with full form of the certificate/diploma/degree course)

(Name of school/university and the year in which the course was completed) Lok Mahavidyalaya Hafizpur, District-saran, Bihar School Examination Borad, year-2011.

(8) ABSTRACT OF THE DETAILS GIVEN IN(1) T0(8) ABOVE

1.	Name of the candidate	Guddi Devi
2.	Full Postal address	Village-Bagahi,P.O Ram Nagar,P.S Runnisaidpur,District- Sitamarhi
3.	Number and Name of the constituency and state	29, Runnisaidpur General Assembly Constituency
4.	Name of the political party which set up the candidate(other wies write independent)	Janta Dal United
5	(a)Number of cases in which conviction order passed(other than those referred to in Form 26)	NIL
	(b) Total number of pending cases where the court(s) have taken cognizance	NIL

6.	PAN of	Year for which last income Tax Return filed	
	(a)Candidate AJLPD9984A	2013-14	3,14,481/-
	(b) Spouse AMGPC6323G	2013-14	3,28,890/-
	(c)Dependents Not Obtained	NA	NIL

6 Details of Assets and Liabilities in rupees

SI No.	Description	self	Spouse(s) Rajesh chaudhary	Depend ant 1 Arya	Depe ndan t2	Dep enda nt 3
A	Movable Asset(Total value)	Rs.34,78,2 59/-	Rs.54,98,082/-	NIL	NIL	NIL
В	Immovable Asset	Rs.	Rs.	NIL	NIL	NIL
	(i)Purchase Price and Development cost of Immovable Property(Total value)	Purchase Price Rs 2,42,000/- Developme nt Cost-Nil	Purchase Price Rs86,93,000/- Development Cost- Rs.3,00,000/-	NIL	NIL	NIL
	(ii) Approximate Current Market Price of Asset(Total Value)	Rs.3,90,00 0/-	Rs.1,58,00,000/-	NIL	NIL	NIL
7.	Liabilities	NIL	NIL	NIL	NIL	NII

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(i)Government dues(Total	Rs.8,00,00 0/-	NIL	NIL	NIL	NIL
(ii) Loans from Bank Financial Institution and other(Total)	NIL	Rs.15,00,000/-	NIL	NIL	NIL

VERIFICATION

I, the deponent above named, do hereby verify and declare that the contents of this affidavit are true and correct to the best of my knowledge and belief, n part of it is false and nothing material has been concealed there from. I further declare that

(a)there is no case of conviction or pending case against me other than those mentioned in items 2 and 3 above

(b) I, my spouse, or my dependent do not have any asset or liability other than those mentioned in items 4 and 5 above

Verified at: Palm

this the 23 day of January, 2014

DEPONENT